

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 354 OF 2018 &
IA No. 140 of 2019**

Dated : 29th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BLA Power Pvt. Ltd.

...Appellant(s)

Vs.

**Madhya Pradesh Power Management Co. Ltd.
& Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Paramhans Sahani
Mr. Aashish Anand Bernard for R.1

Mr. Parinay Deep Shah
Ms. Ritika Singhal for R.6

ORDER

Finally three weeks' time is granted to file reply. Accordingly, Respondents may file their reply on or before 20.02.2019 with advance copy to the other side, failing which it shall be taken as nil. Rejoinder, if any, be filed on or before 28.02.2019 with advance copy to the other side

List the matter on **28.02.2019**. In the meantime, pleadings be completed.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

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